

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5885  
ANSWERED ON:02.05.2003  
ALLOTMENT POLICY FOR PRIMARY SCHOOLS  
HARIBHAU MAHALE

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether there is no uniform policy which allotting the Residential Primary School by Ministry of Tribal Affairs;and
- (b) whether in last meeting some schools are sanctioned as Residential Primary School and some schools are allotted as a non-residential primary schools;and
- (c) if so, the reasons therefor?

**Answer**

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

- (a) No, Sir. The Ministry has a well defined scheme of Grants in aid to Voluntary Organizations working for the welfare of Scheduled Tribes, under which grants in aid are released to Non- Governmental Organizations for setting up and running among other projects, Residential Primary Schools for Scheduled Tribes. The selection of NGOs and the release of grants are made as per the recommendations of the State Govt. and the Project Screening Committee at the Ministry.
- (b) Yes, Sir. The Project Screening Committee scrutinized and examined the proposals recommended by various State Governments and identified the organizations for allotment of Residential and Non-Residential Schools based on their financial capability and experience in the field of education, besides keeping in mind the availability of funds under the scheme with the Ministry.
- (c) The Project Screening Committee recommended the sanction of Non-Residential Schools to some organizations against their proposal of Residential Schools, where it was felt by the Project Screening Committee that, at the proposed location, a Non-Residential School can serve the purpose and the organization was given the option to accept or refuse the same depending upon their willingness to run the Non Residential School.